



* **HIGH COURT OF DELHI : NEW DELHI**

+ **ITA No. 815 of 2006**

Judgment reserved on: January 17, 2007

% Judgment delivered on: May 9, 2007

The Commissioner of Income Tax-V
New Delhi.

...Appellant

Through Mr. Sanjiv Sabharwal, Adv.

Versus

M/s Oracle Software India Ltd.
705, International Trade Tower
Nehru Place, New Delhi

...Respondent

Through Mr. M.S. Syali, Senior Advocate
with Mr. Saubhagya Aggarwal, Adv.

Coram:

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE V.B. GUPTA

1. Whether the Reporters of local papers may
be allowed to see the judgment? Yes
2. To be referred to Reporter or not? Not necessary



3. Whether the judgment should be reported
in the Digest?

Not necessary

MADAN B. LOKUR, J.

For orders, see ITA No.641 of 2006.

Madan B. Lokur, J

May 9, 2007
ncg

V.B. Gupta, J

Certified that the corrected
copy of the judgment has
been transmitted in the
main Server.